

President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Railway Board'."

**Demand No. 2 Miscellaneous Expenditure**

"That a Supplementary sum not exceeding Rs 25,8,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of Miscellaneous Expenditure'."

**Demand No. 4. Working Expenses—Administration**

"That a Supplementary sum not exceeding Rs 5,87,89,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Working Expenses—Administration'."

**Demand No. 5. Working Expenses—Repairs and Maintenance**

"That a Supplementary sum not exceeding Rs. 14,76,84,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Working Expenses—Repairs and Maintenance'."

**Demand No. 6. Working Expenses—Operating Staff**

"That a Supplementary sum not exceeding Rs. 13,10,17,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Working Expenses—Operating Staff'."

**Demand No. 7. Working Expenses Operation (Fuel)**

"That a Supplementary sum not exceeding Rs. 8,26,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Working Expenses—Operation (Fuel)'."

**Demand No. 8. Working Expenses—Operation other than Staff and Fuel**

"That a Supplementary sum not exceeding Rs. 55,4,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Working Expenses—Operation other than Staff and Fuel'."

**Demand No 10. Working Expenses—Staff Welfare**

"That a Supplementary sum not exceeding Rs 1,45,50,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Working Expenses—Staff Welfare'."

**Demand No. 15. Open Line Works—Capital, Depreciation Reserve Fund and Development Fund**

"That a Supplementary sum not exceeding Rs. 3,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Open Line Works—Capital Depreciation Reserve Fund and Development Fund'."

15.12 hrs.

**APPROPRIATION (RAILWAYS) NO. 4,  
BILL\*, 1970**

THE MINISTER OF RAILWAYS (SHRI NANDA) : I beg to move for leave to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1969, in excess of the amounts granted for those services and for that year

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the

\* Published in Gazette of India Extra-ordinary Part II, section 2 dated 10-12-1970,

[Mr. Chairman]

amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1969, in excess of the amounts granted for these services and for that year."

*The motion was adopted.*

SHRI NANDA : I introduce† the Bill.  
 Sir, I beg to move† :

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1969, in excess of the amounts granted for those services and for that year, be taken into consideration."

MR. CHAIRMAN : The question is :

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1969, in excess of the amounts granted for those services and for that year, be taken into consideration."

*The motion was adopted.*

MR. CHAIRMAN : The question is :

"That clauses 2, 3, 1, Schedule, Enacting Formula and Title stand part of the Bill."

*The motion was adopted.*

*Clauses 2, 3, 1, Schedule, Enacting Formula and Title were added to the Bill.*

SHRI NANDA : I move :

"That the Bill be passed."

MR. CHAIRMAN : The question is :

"That the Bill be passed."

*The motion was adopted*

APPROPRIATION (RAILWAYS) NO. 5  
 BILL\*, 1970

THE MINISTER OF RAILWAYS  
 (SHRI NANDA) : I move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1970-71 for the purposes of Railways.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1970-71 for the purposes of Railways."

*The motion was adopted.*

SHRI NANDA : Sir, I introduce† the Bill.

Sir, I move† :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1970-71 for the purposes of Railways, be taken into consideration."

MR. CHAIRMAN : The question is :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1970-71 for the purposes of Railways, be taken into consideration."

*The motion was adopted*

MR. CHAIRMAN : The question is :

"That clauses 2, 3, 1, Schedule, Enacting Formula and the Title stand part of the Bill."

*The motion was adopted*

*Clauses 2, 3, 1, Schedule, Enacting Formula and the Title were added to the Bill.*

\*Published in the Gazette of India Extraordinary Part II, section 2, dated 10-12-1970.

†Introduced/Moved with the recommendation of the President.